

FORM B
PUBLIC ANNOUNCEMENT

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

S. No	Particulars	Details
1	Name of corporate debtor	Macor Packaging Limited
2	Date of incorporation of corporate debtor	12.08.1996
3	Authority under which corporate debtor is incorporated/ registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4	Corporate identity number / limited liability identification number of corporate	L74950DL1996PLC018459
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 3198/15, 4th Floor, Gali No.1, Sangatrashan, Paharganj, New Delhi-110055, India.
6	Date of closure of Insolvency Resolution Process	26.11.2020
7	Liquidation Commencement date of Corporate Debtor	26.11.2020. Copy of Order was uploaded on the NCLT Website on 02.12.2020
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name – Mohd Nazim Khan Registration No. IBBI/IPA-002/IP-N00076 /2017-18/10207 Tel: +91-11- 45095230
9.	Address and e-mail of the liquidator, as registered with the Board	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mnkassociates.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mnkassociates.com
11	Last date for submission of claims	26 st December, 2020

Nazim

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench IV has ordered the commencement of liquidation of Macor Packaging Limited on 26th November, 2020 (Order copy was uploaded on the NCLT Website on 2nd December, 2020).

The stakeholders of Macor Packaging Limited are hereby called upon to submit a proof of their claims or update their claims on or before 26th December, 2020 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03rd December, 2020
Place: New Delhi


Mohd Nazim Khan
(Liquidator)

WELGA FOODS LIMITED
 REGD. OFFICE : SHIAM NAGAR, BUDAUN- 243601 U. P.
 CIN : U15419UP 1983PLC005918
 E : marketing@welgafoods.com W : www.welgafoods.com T : + 91 5832 224535,
 F: 5832 224561

PUBLIC NOTICE
FOR KIND ATTENTION OF THE SHAREHOLDERS -NOTICE OF ANNUAL GENERAL MEETING
 Notice is hereby given that 37th Annual General Meeting (AGM) of the Company will be held on Monday, 28th December, 2020, at 11:00 A.M. through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") in compliance with MCA Circular dt. 05/05/20 read with circulars dated 08/04/20 & 13/04/20 and for the said purpose it proposes to transact the business mentioned in the Notice of AGM. The Notice of AGM has been sent to all the members whose email IDs were registered with the Company & in the records of Depositories as on 5th December, 2020. In case any shareholder has still not registered his email ID or contact details with the company, we once again request them to update their Email IDs & contact numbers for supply of Annual Reports, Notice of AGM and other communications from the Company at welgacs@gmail.com, jvpcorporateconsultant@gmail.com latest by Thursday 24th December, 2020. Kindly note that no physical copy of Annual Report 2019-20 will be sent to the members either before or after the AGM.

BY ORDER OF THE BOARD OF DIRECTORS
FOR WELGA FOODS LIMITED
 Sd/-
GYAN PRAKASH
MANAGING DIRECTOR
 PLACE: BUDAUN
 DATE: 05/12/2020

FORM B
PUBLIC ANNOUNCEMENT
[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

S. No	Particulars	Details
1	Name of corporate debtor	Macor Packaging Limited
2	Date of incorporation of corporate debtor	12.08.1996
3	Authority under which corporate debtor is incorporated/ registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi L74950DL1996PLC018459
4	Corporate identity number / limited liability identification number of corporate debtor	Registered Office: 3198/15, 4 th Floor, Gali No.1, Sangatashan, Paharganj, New Delhi-110055, India.
5	Address of the registered office and principal office (if any) of corporate debtor	26.11.2020
6	Date of closure of Insolvency Resolution Process	26.11.2020 Copy of Order was uploaded on the NCLT Website on 02.12.2020
7	Liquidation Commencement date of Corporate Debtor	Name - Mohd Nazim Khan Registration No. (IBBI/PA-002/PN-00076/2017-18/10207 Tel: +91-11-45095230
8	Name and registration number of the Insolvency Professional acting as Liquidator	Address-G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mrnkassociates.com
9	Address and e-mail of the liquidator, as registered with the Board	Address-G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mrnkassociates.com
10	Address and e-mail to be used for correspondence with the Liquidator	26 th December, 2020
11	Last date for submission of claims	

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench IV has ordered the commencement of Liquidation of Macor Packaging Limited on 26th November, 2020 (Order copy was uploaded on the NCLT Website on 2nd December, 2020).

The stakeholders of Macor Packaging Limited are hereby called upon to submit a proof of their claims or update their claims on or before 26th December, 2020 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mohd Nazim Khan
(Liquidator)
 Date : 03rd December, 2020
 Place : New Delhi

ICL Organic dairy Products Limited
 A-105, 3rd floor, sector-63, Gautam Buddha Nagar, Noida 201301 UP
 Email: organicipo@gmail.com TEL. NO. – 0120-4319744

Notice of Annual General Meeting to the Members
 Notice is hereby given that the 07th Annual General Meeting ("AGM") of the members of ICL Organic dairy Products Limited ("The Company") will be held on Wednesday, 30th December, 2020 at 01:00 p.m. IST through video conferencing ("VC"/ other audio visual means ("OAVM") facility.

2. In view of the outbreak of the COVID-19 pandemic, social distancing norms to be followed and the continuing restriction on movement of persons at several places in the country and pursuant to General Circular Nos.14/2020, 17/2020 and 20/2020 dated April 8, 2020, April 13, 2020 and May 5, 2020, respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No. SEBI/HO/ CFDI/ CMD1/CIR /P/2020/79 dated 12, 2020 issued by the Securities and Exchange Board of India ("SEBI Circular") and in compliance with the provisions of the Act and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the 07th (Twenty Seventh) AGM of the Company is being conducted through Video Conference (VC)/ Other Audio Visual Means (OAVM), which does not require physical presence of Members at a common venue.

3. The Notice of 07th AGM along with the Annual Report for the FY 2019-20 have been sent to all those Members whose e-mail IDs were registered with the Company or their respective depositories. The Members can join the 07th AGM of the Company through VC/OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote e-voting or casting of the vote through e-voting system during the 07th AGM has been provided in the Notice of the 07th AGM of the Company. The Annual Report is also available on the website of the Company and BSE Ltd. (old matter: The notice of the AGM and the Annual Report are also available on the website of the Company and BSE Ltd.)

4. The Register of Members and Share Transfer Books will remain closed from Thursday, 24th December, 2020 to Wednesday 30th December, 2020 (both days inclusive) for the purpose of the AGM.

5. Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and is holding shares as of the cut-off date, i.e., Wednesday, 23rd December, 2020.

6. The voting period begins Sunday, 27th December, 2020 at 9:00 a.m. (IST) and ends on Tuesday, 29th December, 2020, at 5:00 p.m. (IST). During this period Shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e., Wednesday, 23rd December, 2020 may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter.

7. The Members who have cast their vote by remote e-voting prior to the AGM may also attend / participate in the AGM through VC/ OAVM but shall not be entitled to cast their vote again.

8. In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and E Voting manual available at: www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdsindia.com or call 1800225533.

9. Members are requested to send all communications relating to shares, change of address, bank details, email address etc. to the Company's Registrar and Share Transfer Agent Cameo Corporate Services Ltd. at "SUBRAMANIAN BUILDING", #1, Club House Road, Chennai-600002, India can also send an email at investor@cameoindia.com

Place : Noida
 Date: 05th December, 2020
 Roop Kishore Gola
 Director

GENOMIC VALLEY BIOTECH LIMITED
 Regd. Off. : 4 K.M. Stone, Berri Chharrha Road, Village- Kherka Musalam, P.O. Tandaheri, Tehsil-Bahadurgarh, District-Jhajjar, Haryana-124507
 CIN: L01122HR1994PLC033029; Tel: +91-9811341542
 Email: genomicvalley@gmail.com; Visit: http://www.genomicvalley.com

Notice of 26th Annual General Meeting
 Notice is hereby given that the 26th (Twenty Sixth) Annual General Meeting ("AGM") of Genomic Valley Biotech Limited (CIN L01122HR1994PLC033029) will be held on Thursday, 31st December, 2020 at 11:00 A.M. at the Registered Office of the Company at 4 K.M. Stone, Berri Chharrha Road, P.O. Tandaheri, Teh. Bahadurgarh, Dist. Jhajjar, Haryana-124507 to transact the businesses as set forth in the Notice of the AGM which is to be sent by e-mail to all members of the Company. In compliance with the Circular No. 20/2020 dated 5th May, 2020 read with Circular No. 14/2020 and 17/2020 dated 8th April, 2020 and 13th April, 2020 respectively ("MCA Circulars") issued by Ministry of Corporate Affairs (MCA) and applicable provision of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the AGM of the Company will be held at the Registered Office of the Company at 4 K.M. Stone, Berri Chharrha Road, P.O. Tandaheri, Teh. Bahadurgarh, Dist. Jhajjar, Haryana-124507. In compliance with the aforesaid MCA Circulars and SEBI Circular dated 12th May, 2020, the Notice of the AGM and Annual Report for the Financial Year 2019-20 to be sent to all the members whose email addresses are registered with the Company / Depositories. The Notice of AGM and Annual Report also to be made available on the website of the Company i.e. www.genomicvalley.com and the websites of the Stock exchange i.e. BSE Limited at www.bseindia.com. In order to receive the Notice and Annual Report, members are requested to register/update their email addresses with the Depositories in case share are held in demat and with the Registrar and Share Transfer Agent (RTA) of the Company i.e. Beetal Financial & Computer Services Private Limited in case shares are held in physical mode. For any query relating to registration of e-mail address, members may write at beetal@beetalfinancial.com or cs.gvbl@gmail.com. Members holding shares in physical form or in dematerialized form, as on the cut-off date shall be entitled to avail the facility of remote e-voting/e-voting at AGM Venue. The Company has engaged the services of Central Depository Services (India) Limited to provide e-voting facility. All members are informed that:

1. members who have already casted their votes by remote e-voting prior to the AGM may attend the AGM but shall not be entitled to vote again;

2. A person whose name is recorded in the register of members or in the register of beneficial owners maintained with depositories as on cut-off date will be entitled to avail the facility of remote e-voting or voting at the AGM venue.

3. A person who becomes the member of the Company after dispatch of the notice of the AGM and holding shares as on the cut-off date may obtain the user id and password by sending a request at beetal@beetalfinancial.com or cs.gvbl@gmail.com.

Members holding shares in physical form, who have not registered their email addresses with the Company can obtain the Notice of the AGM alongwith the Annual Report 2019-2020 by sending scanned copy of request letter mentioning the folio no. and name of the shareholder, self-attested copy of PAN and AADHAR by email to the Company at beetal@beetalfinancial.com or cs.gvbl@gmail.com.

The Members are requested to update their complete bank account details with their Depositories in case shares are held in demat mode and in case of physical holding, with the Company's RTA or Company at beetal@beetalfinancial.com or cs.gvbl@gmail.com respectively along with the copy of the request letter mentioning the name of the member, folio number, bank account details, self-attested copy of PAN and cancelled cheque leaf.

By order of the Board
For Genomic Valley Biotech Limited
 Sd/-
(Yogesh Agrawal)
Chairman & Managing Director
 DIN: 01165288
 Place: Haryana
 Date: 05.12.2020

Fullerton India Credit Company Limited
 Corporate Office: Supreme Business Park, Floors 5 & 6 B Wing, Powai, Mumbai 400 076
 Branch Office: B-45/47, 3rd Floor, Near PVR Plaza, Connaught Place, New Delhi – 110 001

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale Notice of 24 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the symbolic possession of which has been taken by the Authorised Officer of Fullerton India Credit Company Limited/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 28.12.2020 at 11:00 am to 02:00 pm (with unlimited extensions of 5 minute each), for recovery of **Rs. 2,30,05,434/- (Rupees Two Crores Thirty Lakh Five Thousand Four Hundred Thirty Four Only)** due as on 07.11.19 and further interest and other expenses thereon till the date of realization, due to Fullerton India Credit Company Limited/Secured Creditor from the Borrowers and Guarantor(s) namely **Ram Raj Medicos, Mr. Ajay Kumar Gupta, Ms. Aika Gupta, Mr. Sudhir Gupta, Ms. Sandhya Gupta, Ms. Rajkumari**. The reserve price will be **Rs. 2,35,00,000/- (Rupees Two Crore Thirty Five Lakh Only)** and the Earnest Money Deposit (EMD) will be **Rs. 23,50,000/- (Rupees Twenty Three Lakh Fifty Thousand Only)**. The last date of EMD deposit is **26.12.2020**.

Description of Immovable Property: All the part and parcel of property bearing - "Property No. WA - 75, Part of Khasra No. 177, Block WA, Shakarpur, Delhi 110092" (admeasuring 212 Sq. yards) owned by Mr. Ajay Kumar Gupta and Smt. Rajkumari
 For detailed terms and conditions of the sale, please refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. www.fullertonindia.com
 Place: Delhi SD/-, Authorised Officer
 Date: 06.12.2020 Fullerton India Credit Company Limited

RIBA TEXTILES LIMITED
 CIN: L18101DL1989PLC034528
 Registered Office: DD-14, Nehru Enclave, Opp. Kalka Ji Post Office, New Delhi-110019
 Email: companyaffairs@ribatextiles.com, Website: www.ribatextiles.com
 Tel No. : +91 11 26236986, Fax No. : +91 11 26465227

NOTICE OF 32nd AGM, E-voting and Book Closure
 NOTICE is hereby given that the 32nd Annual General Meeting of the members of Riba Textiles Limited ("the Company") will be held Wednesday, the 30th day of December, 2020 at 11:30 AM through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) to transact the business as set out in the Notice which was sent along with the Annual report by electronic mode to those members whose e-mail addresses are registered with the Company/RTA. Notice is also hereby given that pursuant to Section 91 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014, as amended time to time, the register of Members and share transfer books of the Company shall remain closed from 24th December 2020 to 30th December 2020 (both days inclusive) for the purpose of aforesaid AGM. In compliance with the Provisions of Section 108 of the Companies Act, 2013 read with Rules 20 of Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of SEBI LODR 2015 (including statutory modification(s) or re-enactment thereof, for the time being in force), The Company is pleased to provide its member the facility to cast their vote electronically, through e-voting facility on the platform of Central Depository Services (India) Limited (CDSL) for all the resolutions proposed to be considered in Notice of Annual General Meeting. Further, the facility of e-voting shall also be available at the AGM. The members who have already casted their vote electronically through the e-voting prior the AGM may also attend the AGM through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) but shall not be entitled to cast their vote at the AGM. Mr.Karan Arora, proprietor of M/s Karan Arora & Associates a Practicing Company Secretary (Membership No. 41391) has been appointed as the Scrutinizer to scrutinize the E-voting and remote e-voting process and E-voting process at AGM in a fair and transparent manner. All the members are hereby informed that:

1. The ordinary and special business as set out in the notice of 32nd AGM of the Company may be transacted through voting by electronic means;

2. The remote e-voting period commenced on 27th December, 2020 (10:00 AM) and ends on 29th December, 2020 (05:00 PM);

3. Cut-off date is 23rd December 2020;

4. Person who acquire and becomes shareholders of the Company after the dispatch of the Notice of AGM and holding shares as of the cut-off date i.e. 23rd December, 2020 can cast their vote through remote e-voting by obtaining the log in ID and password by sending an email to helpdesk.evoting@cdsindia.com or call 0022-23058542/43 or Beetalra@gmail.com by mentioning their Folio No. /DP ID No. However, if such shareholder is already registered with the RTA/DP for remote e-voting the existing user ID and Password can be used for casting vote.

5. The Member may note that:

a. Remote e-voting shall not be allowed beyond 29th December, 2020 (5:00 P.M. IST)

b. The facility for voting through e-voting shall be made available at the AGM of the Company and member attending the AGM who have not already casted their vote by remote e-voting shall be able to vote at the AGM.

c. A member may participate at the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again.

d. A person whose name is recorded in the register of member or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. 23rd December, 2020 only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.

6. The notice of 32nd AGM of the Company is available on the Company's website www.ribatextiles.com and BSE website www.bseindia.com; and

7. In case you have queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdsindia.com. The helpdesk can also be contacted on their toll free number: 1800-22-5533.

8. For detailed instructions pertaining to E-voting members may please refer to section "Notes" in the Notice of the Annual General Meeting.

By order of the Board of Directors
For Riba Textiles Limited
 Sd/-
(Ravinder Garg)
 Chairman & Whole-time Director
 DIN: 00202164
 Place : Panipat
 Date : 05.12.2020

SINDHU TRADE LINKS LIMITED
 Regd. Office: 129, Transport Centre, Rohtak Road, Punjabi Bagh, New Delhi-110035
 Corporate Office: 16A, Najafgarh Road, Moh Nagar, New Delhi - 110015
 Ph: +91-11-47634400, Fax: +91-11-47634423, CIN No. L63020DL1992PLC121695,
 Website: www.sindhudrtrade.com, Email id: corporatecompliance@sindhudrtrade.com

NOTICE OF 28th ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE ETC.
 Notice is hereby given that:

1. The 28th Annual General Meeting of the Company (AGM) will be convened on Thursday, 31st December, 2020 at 11:00 a.m. through Video Conferencing ("VC"/Other Audio Visual Means ("OAVM") Facility to transact the Ordinary and Special Business, as set out in the Notice of the AGM, in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/ 2020, 17/2020 and 20/2020 dated 8th April 2020, 13th April, 2020 and 5th May, 2020, respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No. SEBI/HO/CFDI/ CMD1/ CIR/ P/ 2020/ 79 dated 12th May 2020 issued by the Securities and Exchange Board of India ("SEBI Circular"), without the physical presence of the Members at a common venue.

2. In terms of MCA Circulars and SEBI Circular the Notice of the AGM and the Annual Report for the year 2020 including the Audited Financial Statements for the year ended 31st March, 2020 ("Annual Report") has been sent by email to those Members whose email addresses are registered with the Company/Depository Participant(s). The requirements of sending physical copy of the Notice of the AGM and Annual Report to the Members have been dispensed with vide MCA Circulars and SEBI Circular.

3. Members holding shares either in physical form or in dematerialized form, as on the cut-off date of Friday, 25th December, 2020 may cast their vote electronically on the Ordinary and Special Business, as set out in the Notice of the AGM through electronic voting system ("Remote e-Voting") of National Securities Depository Limited ("NSDL"). All the members are informed that:

a) the Ordinary and Special Business, as set out in the Notice of the AGM, will be transacted through voting by electronic means;

b) the remote e-Voting shall commence on Monday, 28th December, 2020 at 9:00 a.m. IST;

c) the remote e-Voting shall end on Wednesday, 30th December, 2020 at 5:00 p.m. IST;

d) the cut-off date, for determining the eligibility to vote through remote e-Voting or through the e-Voting system during the AGM, is Friday 25th December, 2020

e) any person, who becomes Member of the Company after sending the Notice of the AGM by email and holding shares as on the cut-off date i.e. 25th December, 2020, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or corporatecompliance@sindhudrtrade.com or pk.mittal@indusinvest.com. However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used for casting vote.

f) Members may note that: a) the remote e-Voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently; b) the Members who have cast their vote by remote e-Voting prior to the AGM may participate in the AGM through VC/OAVM Facility but shall not be entitled to cast their vote again through the e-Voting system during the AGM; c) the Members participating in the AGM and who had not cast their vote by remote e-Voting, shall be entitled to cast their vote through e-Voting system during the AGM; and d) a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-Voting, participating in the AGM through VC/OAVM Facility and e-Voting during the AGM.

g) the Notice of the AGM and the Annual Report are available on the website of the Company at www.sindhudrtrade.com and the website of BSE Limited at www.bseindia.com. The Notice of the AGM is also available on the website of NSDL at <https://www.evoting.nsdl.com> and

h) in case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-222-990 or send a request at evoting@nsdl.co.in or contact Mr. Amit Vishal, Senior Manager or Ms Pallavi Mhatre, Manager National Securities Depository Ltd., Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013, at the designated email IDs: evoting@nsdl.co.in or Amit.Vishal@nsdl.co.in or Pallavi.Mhatre@nsdl.co.in or at telephone nos. +91-22-24961436 or +91-99202284786 or +91-22-24994545, who will also address the grievances connected with the voting by electronic means. Members may also write to the Company Secretary at the Company's email address: corporatecompliance@sindhudrtrade.com

i) those Members holding shares in physical form, whose email addresses are not registered with the Company, may register their email address by sending, scanned copy of a signed request letter mentioning name, folio number and complete address, self-attested scanned copy of the PAN Card; and self-attested scanned copy of any document (such as AADHAR Card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company, by email to corporatecompliance@sindhudrtrade.com. Members holding shares in demat form can update their email address with their Depository Participant.

4. The Register of Members and the Share Transfer books of the Company will remain closed from Friday, 25th December, 2020 to Thursday 31st December, 2020 (both days inclusive) for annual closing for purpose of annual general meeting of the Company.

For Sindhu Trade Links Limited
 Sd/-
 Suchi Gupta
 Company Secretary
 Place: New Delhi
 Date: 5th December, 2020

OROSIL SMITHS INDIA LIMITED
 CIN: L74110DL1994PLC059341
 Regd. Office: Flat No. 620, Hemkunt Chambers, 89, Nehru Place, New Delhi 110019
 Corp. Office: A-89, Sector-2, Noida (U.P.) 201301, India
 Phone No. : +91-0120-4125476
 Email id : info@orosil.com, Website: www.orosil.com

NOTICE TO THE MEMBERS OF THE 26TH ANNUAL GENERAL MEETING
 Notice is hereby given that 26th Annual General Meeting ("AGM") of Orosil Smiths India Limited ("the Company") will be convened on Wednesday, 30th December, 2020 at 12:00 P.M. through Video Conference ("VC") / Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed there under, circular dated 5th May, 2020 read with circulars dated 8th April, 2020 and 13th April, 2020 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and circular dated 12th May 2020 issued by the SEBI ("SEBI Circular"), without physical presence of the Members at a common venue. The Notice of the 26th AGM and the Annual Report for the year 2019-20 including therein the Audited Financial Statements for financial year ended 31st March, 2020, will be sent only by email to the Members, whose email addresses are registered with the Company or with their respective depository participants in accordance with the MCA Circulars and the SEBI Circular. The members can join and participate in the 26th AGM through VC/OAVM facility only. The instructions for joining the 26th AGM and the manner of participation in the remote e-voting or e-voting during the 26th AGM are mentioned in the Notice of 26th AGM. Attendance of the Members of the Company, participating in the 26th AGM through VC / OAVM Facility will be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013. The Notice of the 26th AGM will also be available on the website of the Company at www.orosil.com, on the website of BSE Limited at www.bseindia.com. The Members holding shares in physical form who have not registered their email addresses with the Company and who wish to receive the Notice of the 26th AGM and the Annual Report for the year 2019-20 and/or login details for joining the 26th AGM through VC/OAVM facility including e-voting, can now register their e-mail addresses with the Company. For this purpose they can send scanned copy of signed request letter mentioning folio number, complete address and the email address to be registered along with self attested copy of the PAN Card and any document supporting the registered address of the Member, by email to the Company at cs@orosil.com. Members holding shares in demat form are requested to register their email addresses with their Depository Participant(s) only.

For Orosil Smiths India Ltd.
 Sd/-
B.K. Narula
(Managing Director)
 DIN: 00003629
 Place: Delhi
 Date: 05.12.2020

RITESH PROPERTIES AND INDUSTRIES LIMITED
 Regd. Office: 11/5B, PUSA ROAD, NEW DELHI DL 110060 IN
 Ph: +91-9212359076, Email-Id: riteshlimited8@gmail.com
 Website: www.riteshindustries.us, CIN: L74899DL1987PLC027050

NOTICE OF THE THIRTY THIRD (33RD) ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE
 1) Notice is hereby given to the members that the Thirty Third (33rd) Annual General Meeting ("AGM") of the Members of **RITESH PROPERTIES AND INDUSTRIES LIMITED** will be held on Monday, 28th day of December, 2020 at 12:00 Noon (IST) through video conferencing ("VC"/other audio visual means ("OAVM") in accordance with the applicable provisions of the companies act, 2013 ("act, 2013") read with ministry of corporate affairs ("MCA") general circular no. 20/2020 dated 5th may, 2020 read with general circular no. 14/2020 and 17/2020 dated 8th April, 2020 and 13th April, 2020 respectively, and sebi circular sebi/ho/cfd/cmd1/cir/p/2020/ dated 12th may, 2020 to transact the business as set out in the Notice of the AGM.

2) The register of members and the share transfer book of the company will remain closed from **Tuesday, 22nd December, 2020 to Tuesday 29th December, 2020 (both days inclusive)** for the purpose of AGM.

3) In view of the continuing Covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") has vide its circular dated 5th May, 2020 read with circulars dated 8th April, 2020 and 13th April, 2020 (collectively referred to as "MCA Circulars") and SEBI Circular dated 12th May, 2020 permitted holding of the Annual General Meeting ("the Meeting/AGM") through Video Conferencing ("VC"/Other Audio Visual Means ("OAVM"), without the physical presence of the Members, Directors, Auditors or other eligible persons at a common venue. In compliance with the provisions of the Companies Act, 2013 ("Act, 2013"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and aforesaid MCA and SEBI Circulars, the AGM of the Company is being held through VC/OAVM. Hence, Members including the other eligible persons can attend and participate in the AGM through VC/OAVM only as per the procedure mentioned in this Notice of AGM.

4) In compliance with the aforesaid MCA Circulars and SEBI Circulars, electronic copy of the Annual Report for the financial year 2019-20 and Notice of the 33rd AGM of the Company, inter alia, indicating the process and manner of e-voting will be sent only through electronic mode to all the Members whose e-mail IDs are registered with the Company's Registrar & Share Transfer Agent/Depository Participant(s) for communication purposes, as the requirement of sending the hard copies of annual report and notice of AGM has been dispensed with. Members may note that the Notice and Annual Report will also be available on the Company's website www.riteshindustries.us, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com respectively. Further, the Notice of AGM is also available on the website of Central Depositories Securities Limited ("CDSL").

5) In compliance with the said Circulars, the Company has also published a public notice by way of an advertisement made dated August 21, 2020 and December 04, 2020 in Business Standard both in Hindi and English Newspaper having circulated in New Delhi a wide circulation along with their electronic editions, inter alia, advising the members whose e-mail ids are not registered with the Company, its Registrar and Share Transfer Agent (RTA) or Depository Participant(s) (DPs), as the case may be, to register their e-mail ids with them.

6) In accordance with the provisions of Section 108 of the Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and amendments thereto and Regulation 44 of the SEBI Listing Regulations and in view of the aforesaid MCA and SEBI Circulars, the Company has engaged the services of Central Depository Services (India) Limited (CDSL) to provide the facility of voting by electronic voting system to all the Members to enable them to cast their votes electronically during the AGM in respect of all the businesses to be transacted at the aforesaid Meeting. The facility of casting the votes by the Members using such electronic voting system from a place other than venue of the AGM ("remote e-voting") is also provided by CDSL. Members who have cast their vote their votes by remote e-voting prior to the AGM may participate in the AGM but shall not be entitled to cast their votes again. The manner of remote e-voting by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses is provided in the instructions for e-voting section which forms part of this Notice.

7) Voting rights of the members for voting through remote e-voting or e-voting system provide in the Meeting itself shall be in proportion to shares of the paid-up equity share capital of the Company as on the **cut-off date i.e. 21st December, 2020**. A person, whose name is recorded in the Register of Members or in the Register of Beneficial owners (as at the end of the business hours) maintained by the depositories as on the cut-off date shall only be entitled to avail the facility of remote e voting or e-voting system provide in the Meeting.

8) The remote e-voting period commences on Friday, December 25, 2020 at 9:00 AM (IST) and ends on Sunday, December 27, 2020 at 05:00 PM (IST). Thereafter, e-voting module shall be disabled for voting by members.

9) The Members whose name appears in the Register of Members of the Company as on **Monday, December 21, 2020 (Cut-off date)**, The Members may cast their votes on electronic voting system from place other than the venue of the meeting (remote e-voting). The remote e-voting shall commence on 25th December, 2020 at 9:00 AM and ends on 27th December, 2020 at 05:00 PM. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. The e-voting module shall be disabled by CDSL for voting thereafter.

10) The members who have cast their votes by remote e-voting may attend the meeting but shall not be entitled to cast their vote again.

11) The Annual report and Notice of the 33rd Annual General Meeting along with explanatory statement and other annexure are also displayed on the Company's website https://riteshindustries.us/pdf/Annual_Report_RPIL_AR-19-20.pdf and on the website of the agency i.e. www.cdsi.com

12) In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at [www.evoting](http://www.evoting.com)

